

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-398/ND/2020

IN THE MATTER OF:

Ajay Singh @ Ajay Chauhan

...PETITIONER

Vs.

M/s. Trim India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 13.03.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Varun Gupta, Advocate
For the Respondent/ Corporate-debtor :Mr. Pardeep Aahuja, Advocate**

ORDER

Learned counsel for the corporate debtor is present and submitted that on 5th March, 2020 he has filed the reply after serving the advance copy to the petitioner but the same is not on record. Registry is directed to trace out the same and place it on record. Learned counsel for the petitioner seeks time to file rejoinder. Four days' time has been granted to file rejoinder. Post the matter to 27th March, 2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(Abni Ranjan Kumar Sinha)
Member (J)**